GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

STARRED QUESTION NO:346 ANSWERED ON:14.12.2009 PENDENCY OF EPF CLAIMS Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a large number of cases are pending for settlement of Employees Provident Fund (EPF) all over the country during each of the last three years and the current year;
- (b) if so, the details thereof, State-wise;
- (c) the reasons for the pendency of such a large number of cases;
- (d) whether the Government has taken any special/effective steps for the speedy disposal of the said cases; and
- (e) if so, the details thereof alongwith the time by which the said cases are likely to be cleared?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 346 FOR 14.12.2009 BY SHRI RAMSINH RATHWA REGARDING PENDENCY OF EPF CLAIMS.

(a) & (b): The position of pending claims with Employees' Provident Fund Organisation for the last three years and the current year is as under:

As on Number of pending claims

31.03.2007(2006-07) 208298

31.03.2008(2007-08) 427882

31.03.2009(2008-09) 651151

30.09.2009(2009-10) Provisional 1163231

The Region-wise details of pending claims for the year 2006-07 to 2008-09 and for the current year upto 30th September, 2009 (Provisional) are given at Annexure 'A' and 'B' respectively. Settlement of claims is a continuous process. As there is a continuous inflow of fresh claims, certain claims are pending at any given point of time. The increasing trend in pending claims is due to larger number of cases being processed on account of frequent change of jobs, increasing membership and growing number of pension cases.

- (c): The main reasons for delay in settlement of claims are as under:
- (i) Submission of incomplete forms by the claimants.

- (ii) Increased inflow of claims for 'Final Settlement'.
- (d) & (e): Computerization project in Employees' Provident Fund Organisation is being implemented in collaboration with National Informatics Centre and after completion of the same, the time taken in settlement of claims will come down substantially. As per provisions of the Employees' Provident Fund Scheme, 1952, claims received complete in all respects, are settled within 30 days.